

Name of the Corporate Debtor	Reliance Broadcast Network Limited	Date of commencement of CIRP	24th Feb 2023	List of creditors as on:	04 November 2023
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Annexure 7 - List of Operational creditors (Government Dues)

SI No	Details of claimant	Details of Claim received		Details of claims admitted						Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amt of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether Related Party?	% Voting Share in CoC, if applicable					
1	Ministry of Information and Broadcasting	10-03-2023	20,68,92,270	1,52,97,352	Operational	-	-	No	-	-	-	19,15,94,918	-	-
2	AIR Resources, Prasar Bharati	06-03-2023*	13,01,04,077	2,72,09,200	Operational	-	-	No	-	-	-	10,28,94,877	-	-
3	Department of Tax & Trade/ Delhi GST	10-03-2023	1,16,41,512		Operational	-	-	No	-	-	-	1,16,41,512		
4	The Assistant Commissioner Division III, CGST - Note 4	30-03-2023	12,43,28,506	1	Operational	-	-	No	-	12,43,28,505.00	-			
5	Shri K.N. Zala State Tax Officer, State Tax Department, Govt of Gujarat	26-10-2023	4,37,078									4,37,078		
5			47,34,03,443	4,25,06,553	-	-	-	-	-	12,43,28,505	-	30,65,68,385	-	-

Amount claimed revised by the Creditor on 27th October 2023

Notes:

- 1) The list of claims by Statutory Authorities (Government dues) is as per Form B received till 4th November 2023
- 2) The claims admitted are based upon a verification of proof of claims and are subject to revision/ substantiation/ modification on the basis of any additional information/evidence/clarification/ revised claim being received from the respective creditors.
- 3) The aforesaid claim(s) have been admitted basis verification of information/ documents provided by the respective claimants
- 4) Since the underlying subject matter of the claim is under dispute in pending legal proceedings, the claim amount has been admitted at a notional value of INR 1/- in line with the judgement of Hon'ble Supreme Court in the matter of Essar Steel Limited